

**FIR No. 243/2017**

**PS: Burari**

**State Vs. Deepak**

**U/s 302/380/411/201/120B/34 IPC & 25 Arms Act**

13.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh.Arvind Vats, Counsel for accused-applicant (through video conferencing)

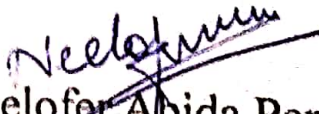
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Deepak in case FIR No. 243/2017 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Reply to the bail application not filed. Reply be filed alongwith previous involvement report on or before next date of hearing.

Let custody certificate and conduct report of the accused-applicant Deepak be also called for from Jail Superintendent.

For report and consideration, put up on **14.07.2020**.

  
(Neelofor Abida Perveen)  
ASJ (Central)THC/Delhi  
13.07.2020

**FIR No. 309/2019**  
**PS: Crime Branch**  
**State Vs. Jarnail Singh**  
**U/s 15/25/29 NDPS Act**

13.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)  
Sh. Vinod Charan, Counsel for accused-applicant (through video conferencing)  
Hearing conducted through Video Conferencing.

This is an application for grant extension of interim bail filed on behalf of accused Jarnail Singh in case FIR No. 309/2019 for the further treatment of his mother and to arrange funds.

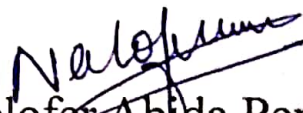
Ld. Counsel for the accused-applicant contended that mother of the accused-applicant was discharged from hospital on 02.07.2020 and subsequently has again been admitted in the hospital in emergency due to breathlessness and other serious problem. That the accused-applicant has clean antecedents. That no recovery is effected from the possession of the accused-applicant.

Report is filed, <sup>22</sup> medical documents stand verified. It is reported that accused-applicant is permanent resident of village Mandwal, District Kaithal, Haryana and his family consists mother, wife and two minor children and father of the accused-applicant died in the year 2005 and further that mother of the accused-applicant was got admitted in Ram Prakash Memorial Hospital, Karnal in emergency with acute chest pain



and kidney problem and was discharged on 02.07.2020, however subsequently on 07.07.2020 mother of the accused-applicant was again got admitted in the same hospital and is still admitted in the hospital and is undergoing treatment.

In such circumstances, as the mother of the accused-applicant has again been admitted in the hospital despite having been discharged few days ago, **interim bail of further 10 days is granted to the accused-applicant Jarnail Singh in the present case on the same terms, conditions.** Accused-applicant to surrender on expiry of period of interim bail.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
13.07.2020

**FIR No. 32/2019**

**PS: Prasad Nagar**

**State Vs. Hemant Kumar**

**U/s 302/323/341/147/148/149 IPC and 25 Arms Act**

13.07.2020

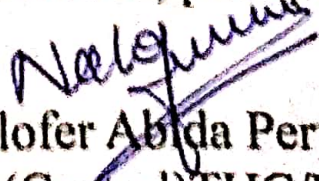
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh.Brij Ballabh Tiwari, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail for six weeks on behalf of the accused-applicant Hemant Kumar in case FIR No. 32/2019.

Report in respect of the medical documents is filed and it is stated that the father of the accused-applicant is reported to be scheduled for discharge today itself and that the address of the father of the accused-applicant could not be verified. Though it is stated in the report that there are other family members to take care of the father of the accused-applicant, however, the detailed report is required in respect of the verification of the present address of the father of the accused-applicant as well as family status. For report and consideration, put up on 17.07.2020.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
13.07.2020

FIR No. 142/2018  
PS: Darya Ganj  
State Vs. Rahul @ Mohd. Salman  
U/s 302/201/34 IPC

13.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh.Amjad Khan, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail on behalf of accused Rahul @ Salman under Section 439 CrPC in case FIR No. 142/2018.

Ld. Counsel seeks some more time to comply with directions contained in order dated 07.07.2020.

For consideration, put up on **21.07.2020**.



(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
13.07.2020

**FIR No. 76/2017**  
**PS: Gulabi Bagh**  
**State Vs. Suraj**  
**U/s 307/452/506/34 IPC**

13.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

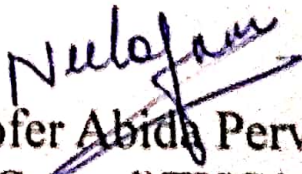
Sh. Satish Kumar, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Suraj in case FIR No. 76/2017.

Reply to the bail application not filed. Reply be filed on or before the next date of hearing with advance copy forwarded to the Ld. Counsel for the accused-applicant on his email ID.

For Reply if any, and consideration, put up on **18.07.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
13.07.2020

**FIR No. 224/2018**  
**PS: Crime Branch**  
**State Vs. Rakesh Mishra**

13.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh.Anand Verdhan, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

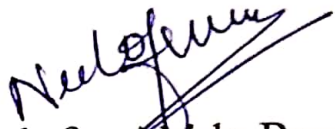
This is an application for extension of interim bail on behalf of accused Rakesh Mishra in case FIR No. 224/2018.

Ld. Counsel for the accused-applicant submits that accused-applicant was granted interim bail vide order dated 25.06.2020 which was modified vide order dated 30.06.2020 and the accused-applicant is released on 01.07.2020 and that interim bail was granted for the treatment of the wife of the accused-applicant, who is a psychiatric patient and that the wife of the accused-applicant was taken for further follow up and consultation in respect of the psychiatric illness to the hospital on 07.07.2020 and certain tests have been recommended which are to be conducted on 15.07.2020.

*N. Anand Verdhani*

IO to verify medical record of the wife of the accused-applicant and to obtain certificate from the concerned doctor in respect of the treatment availed of by the wife of the accused-applicant.

For report and consideration, put up on **15.07.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
13.07.2020



**FIR No. 288/2019**  
**State v. Rahul @ Hathoda**  
**PS Sarai Rohilla**  
**U/s 392/397/34 IPC**

13.07.2020

Fresh application received. Be registered.

**Present:** Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Mohd. Illiyas, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Rahul @ Hathoda in case FIR No. 288/2019.

Ld. Counsel for the accused-applicant submits that accused is falsely implicated and is in JC since 24.09.2019. That the accused-applicant has not committed any offence and was not present at the place of incident. That accused-applicant has clean antecedents. That there is no evidence against the accused-applicant and that he is innocent. That no recovery is effected from the accused or at his instance. That the accused applicant is not even visible anywhere in the entire CCTV footage relied upon by the prosecution. That accused after his arrest in the present case is falsely entraped in two other criminal cases. That false identification at the instance of the police has been made which is a subject matter of trial which is likely to take some time in the wake of the Covid situation. That one co-accused has also been granted bail but he is not aware whether it is regular

*N. J. Singh*

or interim and on what grounds.

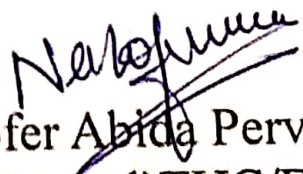
Ld. Addl. PP on the other hand submits that the entire incident is captured in a CCTV footage. That the entire robbery with stabbing is committed in pursuance to a well executed plan involving two scooter borne offenders and two accused on a motor cycle. That recovery of the stolen articles is effected at the instance of the co-accused from his house. That accused-applicant was duly identified by the complainant in the course of TIP proceedings as one of the offenders. That the accused-applicant does not have clean antecedents and is involved in 20 other criminal cases for commission of similar offences.

The present FIR is registered on the statement of Ravi Kumar that on 19.09.2019 at around 3.20 am when he was driving his scooty towards gate no. 8 Anand Nagar, two boys on a scooty sped ahead of him and intercepted him. Both were carrying knives in their hands, slapped him and robbed of Rs.500/- in cash and samsung mobile phone and in the meanwhile two boys on pulsar motorcycle reached there and one of them approached him and other remained on the motorcycle and he fled away with the scooty of the complainant. The accused on the scooty had warned him not to pursue them and one of them stabbed him with a knife. The accused applicant is identified by the complainant in the course of TIP proceedings as one of the offenders who had later arrived on motorcycle. Matter is at the stage of framing of charge, trial is yet to commence complainant yet to be examined. The four offenders in cohort have executed a daredevil robbery by intercepting a scooter borne person

*Nedguru*

running of with his scooty and mobile phone after stabbing him, by calling for reinforcements. This is not merely a stary crime of opportunity but the modus operandi of an organized gang of robbers. The ground of parity though sought to be raised is not substantiated as the Ld. Counsel was not aware on what grounds and for what purpose interim/regular bail has been granted to one of the co-accused.

Taking into consideration the manner in which the robbery is executed by the four offenders, including the accused-applicant and as the accused- applicant does not have clean antecedents with involvement in 20 other criminal cases and as the accused applicant is identified in the course of TIP Proceedings as one of the robbers and as the complainant is yet to be examined, at this stage, no ground is made out to grant bail to the accused-applicant. **Application for grant of regular bail on behalf of accused Rahul @ Hathoda in case FIR No. 288/2019 is dismissed.**

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
13.07.2020

**FIR No. 29/2019**

**PS: Kamla Market**

**State Vs. Javed**

**U/s 307/509/34 IPC & 25/54/59 of Arms Act**

13.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. S. G. Goswami, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail under Section 439 CrPC filed on behalf of accused Javed in case FIR No. 29/2019.

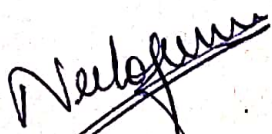
Ld. Counsel for the accused-applicant submits that accused-applicant has already been operated for removal of one testicle. That in the remaining one testicle (Andkosh) he has been suffering from swelling due to the same disease as earlier in the operated testicle but the doctor for jail are unable to get relief to the accused-applicant, therefore, there the accused-applicant is required to be released on bail as he wants to take treatment of his testicle (Andkosh) as the jail authorities are not providing proper treatment to the accused-applicant.

Report was called in respect of the medical condition of the accused-applicant from Jail Superintendent. It was reported that accused-applicant is a follow up case of sensitivity of teeth and Tenia Cruris, itching over groin region, skin wart, low backache with radiculopathy, bilateral knee pain and he was on regular follow up by Jail visiting JR

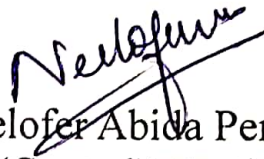
*M. K. Singh*

Dental, SR Dermatology and Doctor on duty. That accused-applicant was reviewed by jail visiting SR Surgery on 26.06.2020 for his complaint of pain in left testis, he was examined and on examination bilateral testis are normal and a provisional diagnosed of epididymal cyst and advised medications was advised and also advised for USG Inguino scrotal region and consultant opinion and DDU Hospital and same was scheduled for 07.07.2020 as per prior appointment. That on 07.07.2020, accused was referred to DDU Hospital, Department of Radiology for USG Inguino Scrotal region and the same was done which showed bilateral testis are normal in size, shape, ecotexture and vascularity and no evidence of hydrocele and hernia and suggestive of left sided varicocele and on the same day the accused was also reviewed in Department of Surgery and was examined and he gave complaint of pain bilateral scortum since 8 years, pain in left side of scrotum since one year, UTI and gave past history of ATT 5 years back, operated right inguinal hernia 5 years back and right hydrocele 4 years back and was advised medications accordingly. The general condition of accused-applicant is stable and prescribed medication are being provided to him from Jail Dispensary.

As per examinations conducted till date, accused-applicant does not appear to be suffering from problem that has been taken as a ground in the present application and investigations have revealed his testicles to be normal in size and shape. For the UTI medication has been prescribed and is being made available. Further in the course of arguments, ld. Counsel raised additional grounds in respect of status of family which



was not taken in the application and therefore no verification has been called for in respect of any other ground. As the condition of the accused-applicant is stable and the accused-applicant is receiving adequate and proper treatment in respect of the reported ailment and is being examined regularly and examination till date has not confirmed the problem that accused-applicant apprehends that he is suffering from, no ground is made out to grant interim bail to the accused-applicant Javed on the ground of his medical condition. **Application for grant of interim bail under Section 439 CrPC filed on behalf of accused Javed in case FIR No. 29/2019 is dismissed.**



(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
13.07.2020

**FIR No. 54/2017**  
**PS: Crime Branch**  
**State Vs. Mamta**  
**u/s 21/25/29 NDPS Act**

13.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Gajraj Singh, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail on behalf of accused Mamta in case FIR No. 54/17.

Ld. Counsel for the accused-applicant has contended that accused has been falsely implicated in the present case and wrongly arrested on 13.04.2017 by the police officials of Crime Branch. That the applicant has three minor daughters. The younger daughter is aged 1.5 years, the second daughter is aged about 6 years and the elder is aged about 14 years. That applicant gave birth to her third daughter in the jail itself and remained with the applicant for a period of two months. That all the three daughters are presently with neighbours of the applicant. Hat the daughter of the accused-applicant namely Baby Elley is suffering from Acyantic Congenital Heart disease with Ostium Secundum ASD (14mm) and is undergoing treatment for the same. That the accused-applicant has dispute with her husband and the husband of the applicant is residing



separately in Mumbai with three male children. That daughters of the accused-applicant requires care of their mother specially new born daughter. That the tough time of pandemic have made it more difficult for the daughters to survive alone. That neighbours do not have enough financial capacity to upbringing her minor daughters. That interim bail is sought to enable the accused-applicant to arrange finances for their further well being. That as per the story of the prosecution on 13.04.2017 at sewage drain, near Wazirabad Flyover, towards Delhi both the accused persons were found in possession of 400 grams of heroin and further both the accused persons were travelling together by the same vehicle i.e. DL 8CZ 3731 from Bareilly onwards. That charge has been framed for offence under Section 21 (c) & 29 NDPS Act against accused-applicant and co-accused by the Ld. Trial Court vide order dated 04.07.2018 and 25.04.2018 respectively. That co-accused has already been granted regular bail vide order dated 29.06.2020. That investigation has been completed and chargesheet has already been filed in Court. That accused-applicant is no more required for further investigation. That trial of the case would take considerable time due to covid – 19 pandemic. That accused-applicant is in JC since 13.04.2017. Ld. Counsel further submits that accused-applicant was previously granted interim bail and failed to surrender in terms thereof as the accused-applicant was misled, abducted and confined and DD No. 34D was also registered in this regard. That accused-applicant is an illiterate lady with three minor daughters to support as her husband has abandoned her with their three sons, and that she herself went to the police

*Neelofur*



station to inquire about the status of her case and was informed that she has been declared proclaimed offender.

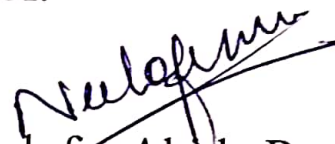
Ld. Addl. PP submits that on verification it is revealed that three daughters of accused-applicant are living with one Sunil @ Site. That elder daughter of the accused-applicant is 14 years old and youngest daughter who was born in jail is now one year old. That it has been verified that DD No. 34 DD was got registered in respect of the disappearance of the accused-applicant.

Taking into consideration that accused-applicant has three minor daughters to support forsaken by their father, youngest daughter being one year old having been born in jail and the eldest daughter 14 years of age and as it has been verified that husband of the accused-applicant is not supporting the children and is living in Mumbai and as the failure of the accused-applicant to surrender on time on the previous occasion when interim bail was granted to accused-applicant has been duly explained, **interim bail of 30 days is granted to the accused-applicant in the present case to take care of her minor daughters and to make provision for them upon furnishing personal bond in the sum of Rs.50,000/- with two sureties in the like amount and subject to the condition that accused-applicant shall furnish her mobile phone number and that of one responsible person to the IO and shall ensure that the mobile phone number remains throughout on switched on mode with location activated and shared with the IO during the period of interim bail. That accused-applicant shall confirm her location, once in every 24 hours,**

*Neelguru*

with the IO during the period of interim bail. That accused applicant shall get her presence marked at the local police station every Saturday of the week. That the accused-applicant shall not leave the territorial limits of NCT Delhi. Accused-applicant shall surrender on expiry of period of interim bail.

Application stands disposed of.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
13.07.2020